

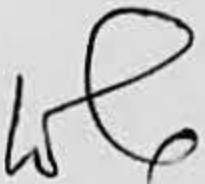
28-8-95

Hon'ble Mr. Justice B.C. Saksena, B.C.

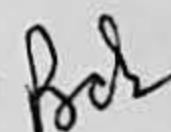
Hon'ble Mr. S. Das Gupta, A.M.

This O.A. has been filed for a direction to be issued to the Respondents to declare the result of selection held on 23-3-95 of promotion to the post of Chief Inspector Wireless Tracts. The Learned Counsel for the Applicant indicates how this O.A would be maintainable in view of the provisions of Section 19 of the CAT Act since it is not directed final order passed by the Respondent. The Applicant may make representation to the Respondents seeking earlier declaration of the result of the selection. Accordingly, I am not inclined to entertain this O.A. at this stage. The O.A. is disposed of accordingly. If the Applicant makes a representation to the Respondents, they may pass appropriate orders within four weeks after filing of the said representation. The O.A. is disposed of accordingly. A copy of the order may be given.

RBD/



A.M.



V.C.